

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.412/94

Monday, this the 25th day of September, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

NP Balakrishnan,  
Superintendent of Police,  
Special Branch,  
Crime Investigation Department,  
Northern Range, Kozhikode. - Applicant

By Advocate M/s OV Radhakrishnan & N Nagaresh

vs

1. State of Kerala  
represented by its Chief Secretary,  
Thiruvananthapuram.
2. Union of India represented by  
its Secretary, Department of Home Affairs,  
New Delhi.
3. Union Public Service Commission  
represented by its Secretary,  
Shahjahan Road, New Delhi.
4. Selection Committee for selection to the  
Indian Police Service constituted under  
Regulation III of Indian Police Service  
(Appointment by Promotion) Regulations, 1955,  
represented by its Chairman,  
Union Public Service Commission,  
Shahjahan Road, New Delhi. - Respondents

By Advocate Mr D Sreekumar, G.P.(for R-1)

By Advocate Mr TPM Ibrahimkhan, Senior Central Government  
Standing Counsel(for R.2&3)

The application having been heard on 25.9.95 the Tribunal  
on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who was a member of the Kerala Police service  
seeks a direction to finalise:

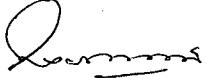
"the select list of Officers for appointment by  
promotion to IPS Cadre forthwith, to make

appointment to existing vacancies and to appoint him temporarily under Rule 9".

The prayer portion does not disclose the year in which he seeks appointment.

2. The records produced before us show that applicant has been included in the select list for 1994. Therefore the prayers have become infructuous. In these circumstances, we dismiss the application. No costs.

Dated, the 25th day of September, 1995.

  
SP BISWAS  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

trs/259